

**CEMENT FACTORY AT HAZARIBAGH  
(BIHAR)**

\*227. CHAUDHARY A. MOHAMMAD:  
Will the Minister of STEEL AND HEAVY  
INDUSTRIES be pleased to state:

(a) whether it is a fact that Gov-  
ernment have given permission for the  
setting up of a cement factory at  
Hazaribagh in Bihar; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE  
MINISTRY OF STEEL AND HEAVY  
INDUSTRIES (SHRI P. C. SETHI): (a)  
No, Sir.

(b) Does not arise.

**BISHRAMPUR COLLIERY**

\*228. SHRI DAYALDAS KURRE:  
Will the Minister of MINES AND FUEL  
be pleased to state:

(a) whether it is a fact that the  
output of coal from Bishrampur Colli-  
ery in Bilaspur District in Madhya  
Pradesh is much less than what was  
expected by the geologist; and

(b) if so, what are the reasons  
therefor?

THE MINISTER OF MINES AND  
FUEL (SHRI K. D. MALAVIYA): (a)  
and (b) Bishrampur Colliery in Sur-  
guja district of Madhya Pradesh is  
still in construction stage and its com-  
mercial output is expected towards the  
end of this year. During the construc-  
tion stage no unusual geological phe-  
nomenon has been met which would  
indicate that the original estimated  
coal reserves will not be available  
when the commercial production of  
the mine starts.

**DISTRIBUTION AND AVAILABILITY OF  
SCOOTERS**

\*229. SHRI A. M. TARIQ: Will the  
Minister of STEEL AND HEAVY INDUST-  
RIES be pleased to state:

(a) what further steps have been  
taken to secure equitable distribution  
and availability at fair price of  
scooters;

(b) the steps taken to check the  
transfers of scooters at prices higher  
than the approved prices; and

(c) the changes made in the arrange-  
ment of distribution during the last  
four years?

THE MINISTER OF STEEL AND  
HEAVY INDUSTRIES (SHRI C. SUBRA-  
MANIAM): (a) The sale and distribu-  
tion of scooters is governed by the  
provisions of the Scooters (Distribu-  
tion and Sale) Control Order, 1960.  
In accordance with this order, scooters  
are to be sold by the dealers strictly  
in the chronological order of registra-  
tions. The prices of scooters are also  
fixed by the manufacturers with the  
prior approval of Government.

(b) According to the said Control  
Order, the sale of a scooter within one  
year of its purchase as a new scooter  
is prohibited except with the prior ap-  
proval of the Controller of Scooters  
or the officers appointed for the pur-  
pose by the State Governments.

(c) No changes in the pattern of  
distribution have been made during  
the last four years. After the pro-  
mulgation of the Control Order, the  
manufacturers were requested to fol-  
low the pattern of distribution as it  
existed immediately before the Control  
Order came into force.

**EXPORT OF STEEL**

\*230. SHRI DEOKINANDAN NARA-  
YAN: Will the Minister of STEEL AND  
HEAVY INDUSTRIES be pleased to state:

(a) whether it is a fact that steel  
worth about Rs. 7 crores exported to  
foreign countries has been returned  
since it was not of guaranteed qual-  
ity; and

(b) if so, what are the facts in  
the matter?